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Geneva, 10 January 1952



**INTERNATIONAL CONVENTION
TO FACILITATE THE CROSSING OF FRONTIERS
FOR GOODS CARRIED BY RAIL**

Signed at Geneva, on 10 January 1952



**CONVENTION INTERNATIONALE
POUR FACILITER LE FRANCHISSEMENT DES FRONTIERES
AUX MARCHANDISES TRANSPORTEES PAR VOIE FERREE**

Signée à Genève, le 10 janvier 1952

INTERNATIONAL CONVENTION TO FACILITATE THE CROSSING OF FRONTIERS FOR GOODS CARRIED BY RAIL

The undersigned, duly authorized,

Meeting at Geneva, under the auspices of the
Economic Commission for Europe,

For the purpose of facilitating the crossing of
frontiers for goods carried by rail,

Have agreed as follows:

CHAPTER I

ESTABLISHMENT AND OPERATION OF FRONTIER STA- TIONS WHERE EXAMINATIONS ARE CARRIED OUT BY THE TWO ADJOINING COUNTRIES

Article 1

1. On every railway line carrying a considerable volume of international goods traffic, which crosses the frontier between two adjoining countries, the competent authorities of those countries shall jointly examine the possibility of designating by agreement a station close to the frontier, at which the examinations required under the legislation of the two countries in respect of the entry and exit of all or part of the goods traffic might be effectively carried out.

2. Where two adjoining countries designate several stations of this kind along their common frontier, the number of such stations on either side of the frontier shall, so far as possible, be equal.

3. At all points where the establishment of such stations for two-way traffic examinations is found to be impracticable, the Contracting Parties shall jointly examine the possibility of making suitable arrangements for the examination of traffic in one direction to be carried out at the station on one side of the frontier and the examination of traffic in the other direction at the station on the other side of the frontier, this provision to be limited where necessary to goods carried by certain fast international trains.

Article 2

1. Whenever a station is designated in accordance with article 1, a zone shall be set up within which officials and agents of the competent administrations of the country adjoining the territory on which the station is established (hereinafter referred to as the "adjoining country") shall be entitled to examine goods crossing the frontier in either direction.

2. As a general rule this zone shall comprise:

- (a) A specified area within the precincts of the station;
- (b) Goods trains and the section of the track on which they stand throughout the whole period of the examination; and
- (c) Trains between the station and the frontier of the adjoining country.

Article 3

Application, within the zone established in accordance with article 2, of the laws and regulations of the adjoining country as well as the powers, rights and duties pertaining within the zone to officials and agents of the competent administrations of that country, shall be the subject of bilateral agreements between the competent authorities of the countries concerned.

Article 4

1. The competent administrations of the countries concerned shall determine by special agreements what premises are needed by the services of the adjoining country within the said zone, and the conditions under which the railway administration of the country in whose territory the station is situated shall supply furniture, lighting, heating, cleaning, telephone communications, etc., for the said premises.

CONVENTION INTERNATIONALE POUR FACILITER LE FRANCHISSEMENT DES FRONTIERES AUX MARCHANDISES TRANSPORTEES PAR VOIE FERREE

Les soussignés, dûment autorisés,

Réunis à Genève, sous les auspices de la Commission économique pour l'Europe,

Afin de faciliter le franchissement des frontières aux marchandises transportées par voie ferrée,

Sont convenus des dispositions suivantes:

TITRE I

CRÉATION ET RÉGIME DES GARES-FRONTIÈRE À CONTRÔLES NATIONAUX JUXTAPOSÉS

Article premier

1. Sur chacun des itinéraires ferroviaires utilisés par un courant important de marchandises et franchissant la frontière de deux pays limitrophes, les autorités compétentes de ces pays examinent conjointement la possibilité de désigner d'un commun accord une gare proche de ladite frontière, dans laquelle s'effectueraient utilement les contrôles prévus par la législation des deux pays en ce qui concerne l'entrée et la sortie de tout ou partie du trafic des marchandises.

2. Lorsque deux pays limitrophes désignent plusieurs gares de cette nature le long de leur frontière commune, ces gares sont situées, autant que possible, en nombre égal de chaque côté de ladite frontière.

3. A tous les points où l'installation de telles gares dans lesquelles les contrôles seraient effectués pour les deux sens du trafic n'est pas reconnue possible, les Parties contractantes examinent conjointement la possibilité de réunir utilement, dans chacune des deux gares encadrant la frontière, l'exécution des contrôles, dans l'une, pour un sens du trafic, dans l'autre, pour l'autre sens, en limitant au besoin l'effet de cette disposition aux marchandises acheminées par certains trains internationaux à marche accélérée.

Article 2

1. Chaque fois qu'une gare est désignée conformément à l'article premier, il est créé une zone dans laquelle les fonctionnaires et agents des administrations compétentes du pays limitrophe du territoire où cette gare est établie (appelé ci-après "le pays limitrophe") sont autorisés à effectuer les contrôles des marchandises franchissant la frontière dans l'un ou l'autre sens.

2. Cette zone comprend en général:

- a) Un secteur déterminé dans les emprises de la gare;
- b) Les trains de marchandises et la section de voie sur laquelle ces trains stationnent pendant toute la durée des opérations de contrôle; et
- c) Les trains entre la gare et la frontière du pays limitrophe.

Article 3

L'application, à l'intérieur de la zone créée conformément à l'article 2, des lois et règlements du pays limitrophe, ainsi que les pouvoirs, droits et obligations propres, dans cette zone, aux fonctionnaires et agents des administrations compétentes de ce pays, font l'objet d'accords bilatéraux entre les autorités compétentes des pays intéressés.

Article 4

1. Les administrations compétentes des pays intéressés déterminent par des accords particuliers les locaux nécessaires aux services du pays limitrophe à l'intérieur de ladite zone, ainsi que les conditions dans lesquelles l'administration des chemins de fer du pays sur le territoire duquel la gare est établie fournit, pour lesdits locaux, le mobilier, l'éclairage, le chauffage, le nettoyage, les liaisons téléphoniques, etc.

2. Any equipment required for the functioning of the services of the adjoining country shall be imported on a temporary basis and re-exported free of all Customs duties and charges, provided that the proper declaration is made. Regulations forbidding or restricting import or export shall not apply to such equipment.

Article 5

1. The premises allotted to the services of the adjoining country within the zone set up in accordance with article 2 may be distinguished on the outside by a notice including a shield in the national colours of that country.

2. Officials and agents of the competent administrations of the adjoining country shall wear national uniform or the distinguishing badge prescribed by the regulations of that country.

3. Officials and agents of the competent administrations of the adjoining country who are called on to go to the station in order to carry out the examinations provided for in this Convention shall be exempt from passport formalities. Production of their official papers shall be deemed sufficient proof of their nationality, identity, rank and of the nature of their duties.

4. The officials and agents mentioned in paragraphs 2 and 3 of this article shall enjoy, in the exercise of their duties, the same protection and assistance as the corresponding officials and agents of the country in whose territory the station is situated.

5. Exemption from taxes and charges may be granted under the bilateral agreements provided for in article 3 to officials and agents of the adjoining country residing in the country in whose territory the station is situated.

6. The bilateral agreements referred to in article 3 shall determine:

(a) The maximum numbers of officials and agents of the competent administrations of the adjoining country authorized to carry out examinations in the zone established in accordance with article 2;

(b) The conditions under which their recall may be demanded; and

(c) The conditions under which they may carry arms and use them in the exercise of their duties within the said zone.

Article 6

1. The Customs administrations and other administrations concerned shall do everything in their power to reduce to a minimum the time required for the Customs and other examinations to which goods crossing the frontiers of their country are subject, particularly in the case of:

Fast freight;

Transport in international transit;

Perishable goods, livestock and other goods for which rapid transport is essential;

Goods dispatched by fast international trains; and

Heavy goods dispatched in train-loads.

2. Maximum time-limits for Customs and other examinations may be fixed by the bilateral agreements referred to in article 3.

3. With a view to carrying out the provisions of paragraph 1 of this article, the railway administrations shall notify the competent authorities of the countries of entry and exit in due time of any changes in the frequency, timing and composition of international trains.

CHAPTER II

INTERNATIONAL TRANSIT SYSTEM

Article 7

1. The Customs and other administrations concerned shall, in agreement with the railway administrations of their respective countries, take such special measures as appear advisable for the purpose of speeding up, in particular, the examination of goods in international transit.

2. In agreement with the railway administrations of the countries concerned, the Customs and other

2. Les objets nécessaires au fonctionnement des services du pays limitrophe sont importés à titre temporaire et réexportés en exonération de tous droits de douane et taxes, sous réserve de déclarations régulières. Les interdictions ou restrictions d'importation ou d'exportation ne s'appliquent pas à ces objets.

Article 5

1. Les locaux affectés aux services du pays limitrophe, à l'intérieur de la zone créée conformément à l'article 2, peuvent être désignés à l'extérieur par une inscription et un écusson aux couleurs nationales dudit pays.

2. Les fonctionnaires et agents des administrations compétentes du pays limitrophe doivent porter l'uniforme national ou le signe distinctif prescrit par les règlements dudit pays.

3. Les fonctionnaires et agents des administrations compétentes du pays limitrophe, appelés à se rendre dans la gare pour l'exécution des contrôles prévus par la présente Convention, sont dispensés des formalités de passeports. La production de leurs pièces officielles suffit à justifier de leur nationalité, de leur identité, de leur qualité et de la nature de leurs fonctions.

4. Les fonctionnaires et agents mentionnés aux paragraphes 2 et 3 du présent article reçoivent, dans l'exercice de leurs fonctions, la protection et l'assistance dont bénéficient les fonctionnaires et agents correspondants du pays sur le territoire duquel la gare est établie.

5. Des exonérations d'impôts et de taxes peuvent être consenties, par les accords bilatéraux prévus à l'article 3, aux fonctionnaires et agents du pays limitrophe résidant dans le pays sur le territoire duquel la gare est établie.

6. Les accords bilatéraux visés à l'article 3 détermineront:

a) L'effectif maximum de fonctionnaires et agents des administrations compétentes du pays limitrophe autorisés à effectuer des contrôles dans la zone créée conformément à l'article 2;

b) Les conditions dans lesquelles leur rappel peut être requis; et

c) Les conditions dans lesquelles ils peuvent être porteurs de leurs armes et s'en servir dans l'exercice de leurs fonctions à l'intérieur de ladite zone.

Article 6

1. Les administrations des douanes et les autres administrations intéressées s'efforcent, par tous les moyens en leur possession, de réduire le plus possible la durée des contrôles douaniers et autres auxquels sont soumises les marchandises franchissant la frontière de leurs pays et plus spécialement en ce qui concerne:

Les wagons expédiés en grande vitesse;

Les transports en transit international;

Les marchandises périssables, les animaux vivants et autres marchandises qui requièrent impérativement le transport rapide;

Les marchandises acheminées par les trains internationaux à marche accélérée; et

Les transports massifs de marchandises pondéreuses par trains entiers.

2. Des délais maxima pour l'exécution des contrôles douaniers ou autres peuvent être fixés par les accords bilatéraux visés à l'article 3.

3. Afin de permettre l'exécution des dispositions prévues au paragraphe 1 du présent article, les administrations des chemins de fer avisent, en temps opportun, les autorités compétentes des pays d'entrée et de sortie des modifications de fréquence, d'horaire et de composition des trains internationaux.

TITRE II

RÉGIME DE TRANSIT INTERNATIONAL

Article 7

1. Afin d'accélérer tout particulièrement le contrôle des marchandises transportées sous le régime du transit international, les administrations des douanes et les autres administrations intéressées prennent, en accord avec les administrations des chemins de fer de leurs pays, les dispositions spéciales qui leur paraissent opportunes.

2. En accord avec les administrations des chemins de fer des pays intéressés, les administrations des

administrations concerned of the said countries shall establish, so far as possible, offices at those stations in the interior of the said countries where international traffic is particularly heavy, in order to permit the examination and Customs clearance of goods, either before departure from such stations or on arrival there. Between one such station in the interior of a country and a frontier station in either direction or between two such stations in the interior of two countries, such goods may be carried under the international transit system referred to in paragraph 1 of this article.

3. With a view to the application of the provisions of the present chapter:

(a) The Contracting Parties shall recognize, in principle, the Customs seals of the other Contracting Parties, subject to the right of each Customs administration to add its own seal, should it deem this essential;

(b) The Contracting Parties shall adopt the standard international Customs declaration form annexed to this Convention;

(c) The standard international Customs declaration form shall be printed in two languages, French and the language of the country of dispatch; unless otherwise provided, it shall be made out in duplicate for each country;

(d) The declaration by the consignor shall be made in Latin characters and in the language of the country of dispatch or in French, and where necessary the railway administration will be responsible for its translation; and

(e) This regulation does not rule out the possibility for Customs and railway administrations which see fit to do so, to allow the use of other languages in connexion with traffic exclusively concerned with their particular country.

4. This standard international Customs declaration form may be modified in accordance with the simplified procedure described in article 16 of this Convention.

CHAPTER III

MISCELLANEOUS PROVISIONS

Article 8

1. The duty hours of staff of railway, Customs and other administrations concerned shall be carefully adjusted to train time-tables and traffic requirements.

2. At frontier stations and stations where examinations are carried out by the two adjoining countries, the Contracting Parties shall arrange, as far as possible, for the hours of opening of post, telegraph and telephone offices to be adjusted to those of the corresponding Customs offices.

3. At stations where examinations are carried out by only one country, the Customs and other administrations concerned shall make similar efforts to those described in article 6, paragraph 1, to reduce to a minimum the time required for Customs and other examinations.

Article 9

On all main routes, the Contracting Parties shall establish direct railway service telephone lines between the frontier stations of the adjoining countries and take steps to facilitate and accelerate private telephone communications. The privilege of establishing direct telephone communications may, by bilateral agreement, be extended to other public services.

Article 10

Customs and other administrations concerned, and the railways, shall take the necessary measures to facilitate examinations in sidings whenever such measures are calculated to reduce waiting time, provided that such examinations are entirely adequate and do not entail any danger to staff.

Article 11

Customs and other administrations concerned, and the railways, shall take the necessary measures to give priority to examination of perishable goods, in particular if they are crossing a frontier under international through transit procedure.

douanes et les autres administrations en cause desdits pays établissent, dans toute la mesure du possible, des bureaux dans les gares situées à l'intérieur du territoire de ces pays où le trafic international est particulièrement important, en vue de permettre les opérations de contrôle et le dédouanement des marchandises soit avant leur départ de ces gares, soit après leur arrivée dans lesdites gares. Le transport de ces marchandises, soit entre l'une de ces gares situées à l'intérieur du territoire d'un pays et la gare-frontière et vice versa, soit entre deux de ces gares intérieures de deux pays, peut s'effectuer sous le régime du transit international prévu au paragraphe 1 du présent article.

3. En vue de l'application des dispositions du présent titre:

- a) Les Parties contractantes reconnaissent, en principe, les scellements de douane des autres Parties contractantes, sauf faculté, pour chaque administration des douanes, d'y ajouter son scellement propre, si elle l'estime indispensable;
- b) Les Parties contractantes adoptent le modèle de déclaration-soumission internationale de douane annexé à la présente Convention;
- c) La déclaration-soumission internationale de douane est imprimée en deux langues, le français et la langue du pays de départ; elle est établie, sauf exception, en deux exemplaires pour chaque pays;
- d) La déclaration de l'expéditeur est faite en caractères latins et dans la langue du pays de départ ou en français, l'administration des chemins de fer devant, le cas échéant, en faire la traduction; et
- e) Cette règle n'exclut pas la possibilité, pour les administrations des douanes et des chemins de fer qui le désirent, d'admettre l'usage d'autres langues pour les trafics intéressant exclusivement leur pays.

4. Ce modèle de déclaration-soumission internationale de douane pourra être modifié suivant la procédure simplifiée prévue à l'article 16 de la présente Convention.

TITRE III

DISPOSITIONS DIVERSES

Article 8

1. Les heures de service du personnel des chemins de fer, des douanes et des autres administrations intéressées sont judicieusement adaptées à l'horaire des trains et aux nécessités de l'acheminement.

2. Les Parties contractantes adaptent, dans la mesure du possible, dans les gares-frontière et dans les gares à contrôles juxtaposés, les heures d'ouverture des bureaux de postes, télégraphes et téléphones à celles des bureaux de douane correspondants.

3. Les administrations des douanes et les autres administrations intéressées font, dans les gares à contrôles séparés, des efforts analogues à ceux définis à l'article 6, paragraphe 1, pour réduire le plus possible la durée des contrôles douaniers et autres.

Article 9

Les Parties contractantes établissent, sur chaque itinéraire important, des lignes téléphoniques directes pour le service ferroviaire entre les gares-frontière des pays limitrophes et prennent des mesures pour faciliter et accélérer les communications téléphoniques privées. Par accord bilatéral, la faculté d'établir des liaisons téléphoniques directes peut être étendue à d'autres services publics.

Article 10

Les administrations des douanes, les autres administrations intéressées et les chemins de fer prennent les mesures nécessaires pour faciliter l'exécution des contrôles sur les voies chaque fois que de telles mesures sont susceptibles de réduire les délais d'attente, à condition que ces contrôles offrent toutes les garanties suffisantes et ne présentent aucun danger pour le personnel.

Article 11

Les administrations des douanes, les autres administrations intéressées et les chemins de fer prennent les mesures nécessaires pour que la priorité soit accordée aux opérations de contrôle des marchandises périssables, notamment si elles franchissent les frontières sous le régime ininterrompu du transit international.

CHAPTER IV

FINAL CLAUSES

Article 12

1. After signature this day, this Convention shall be open for accession by the countries participating in the work of the Economic Commission for Europe.
2. The instruments of accession and, if required, of ratification shall be deposited with the Secretary-General of the United Nations who shall notify all the countries referred to in paragraph 1 of this article of the receipt thereof.

Article 13

This Convention may be denounced by means of six months' notice given to the Secretary-General of the United Nations who shall notify the other Contracting Parties thereof. After the expiry of the six months' period, the Convention shall cease to be in force as regards the Contracting Party which has denounced it.

Article 14

1. This Convention shall enter into force when three of the countries referred to in article 12, paragraph 1, shall have become Contracting Parties thereto.
2. It shall terminate if at any time the number of Contracting Parties thereto is less than three.

Article 15

Any dispute between any two or more Contracting Parties concerning the interpretation or application of this Convention, which the Parties are unable to settle by negotiation or by another mode

of settlement, may be referred for decision, at the request of any one of the Contracting Parties concerned, to an arbitral commission, to which each party to the dispute shall nominate one member; the chairman, who shall have the casting vote, shall be appointed by the Secretary-General of the United Nations.

Article 16

1. Should one of the Contracting Parties consider it desirable for modifications to be made to the standard international Customs declaration form annexed to this Convention, it shall submit its proposed amendment to the Secretary-General of the United Nations who shall communicate the text thereof to all signatory or acceding countries.
2. The amendment shall be deemed to come into force ninety days from the date of the communication provided for in the preceding paragraph, unless, before the expiry of that period, at least one-third of the signatory or acceding countries have notified the Secretary-General of the United Nations of their objection to the amendment.
3. The Secretary-General of the United Nations shall record the entry into force of amendments to the annex and shall inform all signatory or acceding countries thereof.

Article 17

1. The original of this Convention shall be deposited with the Secretary-General of the United Nations who shall transmit a certified true copy thereof to each of the countries referred to in article 12, paragraph 1.
2. The Secretary-General is authorized to register this Convention upon its entry into force.

TITRE IV

CLAUSES FINALES

Article 12

1. Après signature à la date de ce jour, la présente Convention sera ouverte à l'adhésion des pays participant aux travaux de la Commission économique pour l'Europe.
2. Les instruments d'adhésion et, s'il y a lieu, de ratification seront déposés auprès du Secrétaire général des Nations Unies qui les notifiera à tous les pays visés au paragraphe 1 du présent article.

Article 13

La présente Convention pourra être dénoncée au moyen d'un préavis de six mois donné au Secrétaire général des Nations Unies qui notifiera cette dénonciation aux autres Parties contractantes. A l'expiration de ce délai de six mois, la Convention cessera d'être en vigueur pour la Partie contractante qui l'aura dénoncée.

Article 14

1. La présente Convention entrera en vigueur lorsque trois des pays visés à l'article 12, paragraphe 1, en seront devenus Parties contractantes.
2. Elle prendra fin si, à un moment quelconque, le nombre des Parties contractantes est inférieur à trois.

Article 15

Tout différend entre deux ou plusieurs Parties contractantes touchant l'interprétation ou l'application de la présente Convention, que les Parties n'auraient pu régler par voie de négociation ou par

un autre mode de règlement, pourra être porté, à fins de décisions, à la requête d'une quelconque des Parties contractantes intéressées, devant une commission arbitrale, pour laquelle chaque partie au différend désignera un membre et dont le président, qui aura voix prépondérante, sera désigné par le Secrétaire général des Nations Unies.

Article 16

1. Au cas où une des Parties contractantes estimerait utile d'apporter des modifications au modèle de déclaration-soumission internationale de douane annexé à la présente Convention, elle fera parvenir sa proposition d'amendement au Secrétaire général des Nations Unies qui en communiquera le texte à tous les pays signataires ou adhérents.
2. L'amendement sera considéré comme entré en vigueur quatre-vingt-dix jours à dater de la communication prévue au paragraphe précédent, à moins que, avant l'expiration de ce délai, un tiers au moins des pays signataires ou adhérents n'aient signifié au Secrétaire général des Nations Unies qu'ils s'y opposent.
3. Le Secrétaire général des Nations Unies constatera l'entrée en vigueur des amendements à l'annexe et la notifiera à tous les pays signataires ou adhérents.

Article 17

1. L'original de la présente Convention sera déposé auprès du Secrétaire général des Nations Unies qui en transmettra une copie certifiée conforme à chacun des pays visés à l'article 12, paragraphe 1.
2. Le Secrétaire général est autorisé à enregistrer la présente Convention au moment de son entrée en vigueur.

Done at Geneva, in a single copy, in the English and French languages, both texts equally authentic, on the tenth day of January one thousand nine hundred and fifty-two.

Fait à Genève, en un seul exemplaire, en langues anglaise et française, l'un et l'autre textes faisant également foi, le dix janvier mil neuf cent cinquante-deux.

For BELGIUM:

Pour la BELGIQUE:

Sous réserve de ratification
Baron F. DE KERCHOVE

For FRANCE:

Pour la FRANCE:

Sous réserve de ratification
M. LOUËT

For ITALY:

Pour l'ITALIE:

Sous réserve de ratification
Ing. Ferruccio MARIN

For LUXEMBOURG:

Pour le LUXEMBOURG:

Sous réserve de ratification
A. CLEMANG

For THE NETHERLANDS:

Pour les PAYS-BAS:

Sous réserve de ratification
W. L. DE VRIES

For NORWAY:

Pour la NORVÈGE:

Sous réserve de ratification
John H. PAXAL

For SWEDEN:

Pour la SUÈDE:

Sous réserve de ratification
Gösta V. HALL

For SWITZERLAND:

Pour la SUISSE:

Sous réserve de ratification
TAPERNOUX

A N N E X
INTERNATIONAL RAIL TRANSPORT

1. INTERNATIONAL CUSTOMS DECLARATION

2. *Name of railway

 Represented by

*I, the undersigned,

 authorized agent of the

 Railways, submit for transit the goods described overleaf and undertake

 to re-submit them within days, with Customs seal intact, to

 the Customs Office at

..... (date)

Customs Office

3. No.....

4. Seal affixed or recognized

Wagon No.

..... (date)

Customs Official

CUSTOMS
STAMP

5. We, the undersigned, Customs officials at the Customs office at,
hereby certify that the goods described overleaf were re-submitted to us with their seals intact.

..... (date)

6. Disposal of goods*

 { Seen to have crossed the frontier

 { Shipped aboard (Name of vessel)

 { Warehoused at

 { Entered for home use

..... (date)

7. Discharge form No. has been issued in respect of the undertakings entered into.

CUSTOMS
STAMP

8. Remarks (trans-shipment, breakage of seals, etc.)

*Strike out whichever does not apply.

INTERNATIONAL RAIL TRANSPORT

9. Consignor's Declaration for Customs purposes							
10. Name and address of consignee {				11. Country whence goods consigned 12. Country of destination of goods			
<i>Marks and nos. of packages or wagon</i>	<i>Number of packages</i>	<i>Nature of packages (boxes, sacks, etc.)</i>	<i>Nature of goods</i>	<i>Gross weight</i>	<i>Net weight or other measurements (cubic capacity, surface, etc.)</i>	<i>Value in currency of country of dispatch</i>	<i>Remarks</i>
13	14	15	16	17	18	19	20
21. Other particulars furnished by the consignor (station at which formalities are to be carried out, how consignment is to be entered for Customs purposes, documents attached and their numbers, etc.)				22. Name and address of consignor (place) (date)			
23. No. of consignment Date stamp of station of dispatch				24. Number and features of the first Customs seals affixed:			

ANNEXE

TRANSPORTS INTERNATIONAUX PAR CHEMINS DE FER

1. DÉCLARATION-SOUMISSION INTERNATIONALE DE DOUANE	
<p>2. *Le chemin de fer, représenté par</p> <p>*Le soussigné, fondé de pouvoir des Chemins de fer, présente au transit les marchandises décrites au verso et s'engage à les représenter, dans le délai de jours, sous scellement douanier intact, au bureau de douane de</p> <p style="text-align: right;">..... le.....</p>	<p style="text-align: center;"><i>Bureau de douane</i></p> <p style="text-align: center;">3. No.....</p>
<p>4. Scellement apposé ou reconnu (date) <i>L'agent des douanes</i></p>	<p style="text-align: right;">Wagon n°</p> <div style="text-align: center; border: 1px solid black; border-radius: 50%; width: 100px; height: 100px; margin: 20px auto;"> <p style="text-align: center; font-weight: bold;">CACHET</p> </div>
<p>5. Nous, soussignés, agents des douanes au bureau de, certifions que les marchandises désignées au verso nous ont été représentées sous scellement intact.</p> <p style="text-align: right;">..... le.....</p>	
<p>6. Destination donnée aux marchandises* { Vu passer à l'étranger embarquées sur le navire mises dans l'entrepôt de déclarées en détail</p> <p style="text-align: right;">..... le.....</p>	
<p>7. Il a été donné décharge sous le n° des engagements souscrits.</p> <div style="text-align: center; border: 1px solid black; border-radius: 50%; width: 100px; height: 100px; margin: 20px auto;"> <p style="text-align: center; font-weight: bold;">CACHET</p> </div>	
<p>8. Observations (transbordement, rupture de scellement, etc.)</p>	
<p>*Biffer la mention inutile.</p>	

TRANSPORTS INTERNATIONAUX PAR CHEMINS DE FER

9. Déclaration de l'expéditeur en vue de l'accomplissement des formalités en douane							
10. Destinataire (nom et adresse)				11. Pays de provenance de la marchandise 12. Pays de destination de la marchandise		
<i>Marques et numéros des colis ou du wagon</i>	<i>Nombre de colis</i>	<i>Nature des colis (caisses, sacs, etc.)</i>	<i>Nature de la marchandise</i>	<i>Poids brut</i>	<i>Poids net ou autres mesures (litres, surfaces, etc.)</i>	<i>Valeur (en monnaie du pays de départ)</i>	<i>Observations</i>
13	14	15	16	17	18	19	20
21. Autres renseignements fournis par l'expéditeur (gare devant accomplir les formalités, régime douanier sous lequel doit être déclaré l'envoi, pièces jointes et leur numéro, etc.)				22. Expéditeur (nom et adresse) A le			
23. Numéro de l'expédition Timbre à date de la gare expéditrice				24. Nombre et caractéristiques des premiers scellements douaniers apposés:			

Certified true copy

For the Secretary-General:

Copie certifiée conforme

Pour le Secrétaire général:

*Assistant Secretary-General in charge of the Legal Department
Secrétaire général adjoint chargé du Département juridique*

CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the International Convention to facilitate the crossing of frontiers for goods carried by rail, done in Geneva on 10 January 1952, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais et français de la Convention internationale pour faciliter le franchissement des frontières aux marchandises transportées par voie ferrée fait à Genève le 10 janvier 1952, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

United Nations
New York, August 2005

Organisation des Nations Unies
New York, août 2005

Certified true copy XI.C.2
Copie certifiée conforme XI.C.2
August 2005